

Infrastructure development in courts

2667. DR. CHANDAN MITRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total funds allocated, released and utilised for infrastructure development of courts during the last five years, State-wise;

(b) the reasons for which huge quantum of funds for developing judicial infrastructure remained unspent during the above period; and

(c) the corrective steps taken by Government to create Fast Track Courts, Family Courts, special evening and morning courts besides creating litigant-friendly facilities in the court complexes across the country?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) Development of infrastructure facilities for Judiciary is the primary responsibility of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is being implemented under which central assistance is provided to the State Governments for the construction of court buildings and residential units. On receipt of the complete proposals from the State Governments including utilisation certificates for the funds sanctioned earlier, necessary financial assistance is sanctioned to the State Governments in terms of the guidelines of the scheme, subject to availability of funds.

The details of Budget Estimates, Funds Sanctioned to the State Governments and Union Territories during the last five years and funds for which Utilisation Certificates have become due but not yet received have been indicated in the Statement (*See below*). The fund utilisation under the Scheme has been by and large satisfactory.

Subordinate Court including Fast Track Courts, Family Courts, Special Evening and Morning Courts etc., are set up by the State Governments in consultation with the High Court concerned. To provide financial support to States in this regard a comprehensive proposal was submitted by the Central Government in consultation with States to the 14th Finance Commission to *inter-alia* enable them to set up Fast Track Courts and Family Courts besides creating litigants friendly facilities in the existing court complexes across the country. While endorsing the proposal the Fourteenth Finance Commission has asked the State Government to use the additional fiscal space provided to them in the tax devolution to meet such requirements.

Statement

Details of Budget Estimates, Funds Sanctioned to the State Governments and Union Territories during the last five years and funds for which Utilisation Certificates have become due but not yet received.

(₹ in lakhs)

Sl. No.	State/UT	Budget Estimates 2010-11	Budget Estimates 2011-12	Budget Estimates 2012-13	Budget Estimates 2013-14	Budget Estimates 2014-15	Total Budget Estimates of last five years.	Total amount for which Utilisation Certificate due but not yet received.
		11000.00	54290.00	66000.00	91100.00	93599.00	315989.00	
		Funds Sanctioned in 2010-11	Funds Sanctioned in 2011-12	Funds Sanctioned in 2012-13	Funds Sanctioned in 2013-14	Funds Sanctioned in 2014-15	Total Funds Sanctioned During Last Five Years	
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	0.00	1888.00	6393.00	0.00	0.00	8281.00	6393.00
2.	Bihar	0.00	0.00	1524.00	0.00	4909.35	6433.35	90.65
3.	Chhattisgarh	400.00	2097.00	0.00	0.00	2176.60	4673.60	132.00
4.	Goa	0.00	172.00	0.00	0.00	0.00	172.00	125.87
5.	Gujarat	0.00	0.00	9893.00	10000.00	10000.00	29893.00	0.00
6.	Haryana	1320.00	2138.00	0.00	3632.00	0.00	7090.00	0.00
7.	Himachal Pradesh	547.00	0.00	0.00	806.00	0.00	1353.00	0.00

1	2	3	4	5	6	7	8	9
8.	Jammu & Kashmir	140.00	1035.00	2572.00	3428.00	3429.00	10604.00	0.00
9.	Jharkhand	0.00	0.00	1500.00	1693.00	3044.00	6237.00	0.00
10.	Karnataka	500.00	2961.00	7610.00	10384.00	16370.00	37825.00	0.00
11.	Kerala	606.00	1169.00	1499.00	0.00	0.00	3274.00	490.95
12.	Madhya Pradesh	1738.20	4403.00	2046.00	6141.00	6141.00	20469.20	178.62
13.	Maharashtra	1458.52	12915.00	5920.24	10000.00	9975.00	40268.76	0.00
14.	Odisha	723.00	2416.00	1534.00	0.00	0.00	4673.00	3950.00
15.	Punjab	0.00	0.00	7902.00	12000.00	9805.00	29707.00	0.00
16.	Rajasthan	70.00	1172.00	1042.00	0.00	0.00	2284.00	260.87
17.	Tamil Nadu	0.00	0.00	1953.00	7343.00	0.00	9296.00	97.90
18.	Uttarakhand	688.20	0.00	829.76	2043.00	3559.05	7120.01	0.00
19.	Uttar Pradesh	2858.00	15659.00	9398.00	12530.00	12531.00	52976.00	0.00
20.	West Bengal	425.35	2518.00	0.00	0.00	2000.00	4943.35	0.00
TOTAL (A)		11474.27	50543.00	61616.00	80000.00	83940.00	287573.27	11719.86
NE States								
1.	Arunachal Pradesh	0.00	972.00	750.00	0.00	1000.00	2722.00	0.00
2.	Assam	500.00	2890.00	2954.90	0.00	0.00	6344.90	5844.90
3.	Manipur	209.71	0.00	0.00	1500.00	2000.00	3709.71	0.00

4.	Meghalaya	200.00	0.00	0.00	1474.00	1709.00	3383.00	0.00
5.	Mizoram	155.00	0.00	704.78	812.56	1085.00	2757.34	0.00
6.	Nagaland	415.29	169.00	750.00	0.00	2016.00	3350.29	0.00
7.	Sikkim	220.00	0.00	549.50	2802.84	0.00	3572.34	549.50
8.	Tripura	100.00	0.00	1495.60	2910.60	1550.00	6056.20	0.00
TOTAL (B)		1800.00	4031.00	7204.78	9500.00	9360.00	31895.78	6394.40
UTs								
1.	A&N Islands	0.00	500.00	0.00	0.00	0.00	500.00	226.86
2.	Chandigarh	400.00	500.00	0.00	0.00	0.00	900.00	1423.25
3.	Dadra and Nagar Haveili	0.00	500.00	0.00	0.00	0.00	500.00	500.00
4.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	58.73
5.	Delhi	0.00	2250.00	2000.00	0.00	0.00	4250.00	4250.00
6.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	11.76
7.	Puducherry	600.00	1250.00	0.00	0.00	0.00	1850.00	420.59
TOTAL (C)		1000.00	5000.00	2000.00	0.00	0.00	8000.00	6891.19
Grand Total (A+B+C)		14274.27	59574.00	70820.78	89500.00	93300.00	327469.05	25005.45

Written Answers to

[20 March, 2015]

Unstarred Questions 313